

Rep. by Act 58 of 1960, S. 2 of Sch. I (w. eff. 26/6)

THE INDUSTRIAL DISPUTES (AMENDMENT)  
ACT, 1954

No. 48 OF 1954

[23rd December, 1954]

An Act further to amend the Industrial Disputes Act, 1947.

**BE** it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Industrial Disputes (Amendment) Act, 1954.

(2) It shall be deemed to have come into force on the 1st day of April, 1954.

**2. Amendment of section 25A, Act XIV of 1947.**—In sub-section (2) of section 25A of the Industrial Disputes Act, 1947 (hereinafter referred to as the principal Act), for the *Explanation*, the following *Explanation* shall be substituted, namely:—

“*Explanation.*—In this section and in sections 25C, 25D and 25E, ‘industrial establishment’ means—

(i) a factory as defined in clause (m) of section 2 of the Factories Act, 1948 (LXIII of 1948); or

(ii) a mine as defined in clause (j) of section 2 of the Mines Act, 1952 (XXXV of 1952); or

(iii) a plantation as defined in clause (f) of section 2 of the Plantations Labour Act, 1951 (LXIX of 1951).”

**3. Amendment of section 25J, Act XIV of 1947.**—In the proviso to sub-section (1) of section 25J of the Principal Act, after the words “which a workman has under”, the words, figures and brackets “the Minimum Wages Act, 1948 (XI of 1948) or any notification or order issued thereunder or” shall be inserted.

Rep. by Act 58 of 1960, S. 2 of Sch. I (w. eff. 26-12-